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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,

CAMP AT NAGPUR.

Original Application No.1289/92.

Shri Utpal Rudra.

... Applicant.

V/s.

Union of India & two others.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman, Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant in person. Shri R.Darda for the respondents.

Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 16.3.1993.

The applicant is present in person and Shri Ramesh Darda for the respondents.

- 2. Heard. It is apparent that on 19.4.1990 the applicant had made a representation to the Respondent No.2 and that has not yet been decided. Shri Darda for the respondents states that the authorities would decide that representation within a period of two months. With regard to the other order dt. 1.8.1992, no appeal seems to have been prefered, but the applicant states that he has submitted an appeal against that order also. If such an appeal has been prefered, we direct the respondents to decide that appeal, as well as the representation within a period of two months.
- Application is disposed of with liberty to the applicant to approach the Tribunal, should an occasion arise.

 The applicant has no grievance regarding his pay except for a period of three months and the pay for this

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three months shall have to abide by the finding whether the applicant was entitled to draw the amount on the ground of his disability on the event of his accident.

4. The application is disposed of accordingly.

(M.Y.PRIOLKAR) MEMBER(A)

(M.S.DESHPANDE) VICE-CHAIRMAN

В.